

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION  
CIVIL APPEAL Nos. 9142-9144 OF 2010

RAM SIROMANI TRIPATHI & ORS. APPELLANT(S)

VERSUS

STATE OF U.P. & ORS. RESPONDENT(S)

WITH

CIVIL APPEAL NO. 6156 OF 2012

O R D E R

Mr. R.K. Ojha, learned counsel appears on behalf of the counsel for the appellants and submits that the learned counsel for the appellants is not present in the Court today. It is stated that he is out of station. This is no ground to seek adjournment. We therefore reject the request for adjournment. We have asked the learned counsel to argue the matter. He submits that he does not know anything about the case.

In these circumstances, we dismiss the appeals for non-prosecution.

We make it clear that since we have not found

it to be a good ground for adjournment, under no circumstances, application for restoration shall be entertained.

.....J.  
(A.K. SIKRI)

.....J.  
(S. ABDUL NAZEER)

.....J.  
(M.R. SHAH)

NEW DELHI,  
FEBRUARY 7, 2019

ITEM NO.104

COURT NO.2

SECTION III-A

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Civil Appeal No(s). 9142-9144/2010

RAM SIROMANI TRIPATHI &amp; ORS.

Appellant(s)

VERSUS

STATE OF U.P. THROUGH SECRETARY &amp; ORS.

Respondent(s)

(TO GO BEFORE THREE HON'BLE JUDGES)  
(IA 166154/2018-EARLY HEARING APPLICATION)

WITH

C.A. No. 6156/2012 (III-A)  
(IA 166157/2018-EARLY HEARING APPLICATION)

Date : 07-02-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI  
HON'BLE MR. JUSTICE S. ABDUL NAZEER  
HON'BLE MR. JUSTICE M.R. SHAH

For Appellant(s)

Mr. R.K. Ojha, Adv.  
For Mr. Balraj Dewan, AOR (N.P.)  
Dr. Vinod Kumar Tewari, AOR (N.P.)

For Respondent(s)

Mr. Pramod Swarup, Sr. Adv.  
Ms. Purna Swarup, Adv.  
Ms. Alka Sinha, Adv.  
Mr. Ravindra Kumar, AOR  
Mr. Anuvrat Sharma, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The appeals are dismissed for non-prosecution in terms of the signed order. We make it clear that since we have not found it to be a good ground for adjournment, under no circumstances, application for restoration shall be entertained.

(SUSHIL KUMAR RAKHEJA)  
AR CUM PS

(INDU KUMARI POKHRIYAL)  
ASSISTANT REGISTRAR

(Signed order is placed on the file.)